

the distribution network of public sector oil companies.

(b) Does not arise.

1 and (d) Due to limited availability, it is possible that some Nutan Stoves have found their way into open market by private parties after purchasing from oil companies distribution network.

#### Supply of rectified spirit to the Sikkim Distillery

1195. SHRI LEONARD SOLOMAN SARING; SHRI M. BASAVARAJU; SHRI PRASENJIT BARMAN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the total quantum of rectified spirit, the Sikkim Distillery has asked for from the Central Government during the last three years:

(b) what is the total quantum of rectified spirit granted by the Central Government to the distillery during the period;

(c) whether the Central Government have checked at any time, the manner in which the quantum of rectified spirit is utilised by that unit; and

(d) if so, what are the details in this regard?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The quantity of rectified spirit (Alcohol) which was required by the 1 Sikkim Distillery during the last three years is as under: —

Year	Quantity required (In million Litres)
1977-78 . . . . .	2.3
1978-79 . . . . .	2.5
1979-80 . . . . .	2.8

While the indications about the requirements for the first two years i.e. 1977-78 and 1978-79 were received direct from the Sikkim Distillery as well as through the Government of Sikkim, the indications in respect of the requirements of the third year i.e. 1979-80 were received from the Government of Sikkim.

(b) The Central Government allocates rectified spirit (Alcohol) every year from surplus to deficit States. Allocation within the State is done by the State Government concerned. Allocations in favour of Sikkim during the last three years were as under:—

Year	Quantity allotted (in million litres)
1977-78 . . . . .	2.20
1978-79 . . . . .	2.50
1979-80 . . . . .	1.50

(c) No, Sir.

(d) Does not arise.

#### Mathura Refinery

1196. SHRI NAND KISHORE BHATT: DR. (SHRIMATI) NAJMA HEPTULLA;

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the up-to-date progress in setting up of the refinery at Mathura:

(b) whether the proposed pipeline to carry crude from Bombay High to Mathura has been completed;

(c) by when the refinery is expected to go on stream;

(d) what will be final cost on (i) refinery (ii) ancillary facilities and (iii) pipeline; and

(e) whether Government also propose to set up a petro-chemical complex at Mathura?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The construction progress of the Mathura Refinery Project at the end of June, 1980 is 74 per cent and the overall progress is 86 per cent.

(b) The Salaya-Viramgam-Koyali section of the pipeline was commissioned in September, 1978. The Vikramgam-Mathura section is yet to be commissioned.

(c) The Mathura Refinery is expected to be fully commissioned by mid of 1981. However efforts are made to commission at least a part of the refinery capacity by June, 1981.

(d) The final costs will be known only after the completion of the Projects in all respects. According to present estimates of Indian Oil Corporation the final cost for setting of Mathura Refinery and associated facilities is likely to be about Rs. 230 crores, and that of the Salaya-Viram-gam-Koyali-Mathura Pipeline Project is Rs. 231 crores.

(e) Site Selection Committees have been set up for the setting up of plants for the production of petrochemicals. A decision on the location of these plants will be taken after the reports of the Committees are received.

#### **Agency for distribution of coal produced**

1197. SHRI S. W. DHABE;  
SHRI DINESH GOSWAMI;  
SHRIMATI PURABI MUKHOPADHYAY:

Will the Minister of ENERGY AND COAL be pleased to state:

(a) whether any agency is entrusted with the work of distribution of coal produced by the Coal India Limited and its subsidiary companies; if so, what are the details in this regard: and

(b) how much coal has been distributed directly by these companies and at what price in the last six months?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) No, Sir.

(b) Does not arise,

#### **Suspension of Film "Lok Parlok"**

1198. SHRI BISHAMBHAR NATH  
PANDE: DR. LOKESH  
CHANDRA; SHRI KRISHNA  
NAND  
JOSHI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that exhibition of the film 'Lok Parlok' has been suspended under Cinematograph Act; if so, what are the reasons therefor; and

(b) whether Government will review the order of suspension on this film?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) and (b) The exhibition of the film "Lok I Parlok" (Hindi) has been suspended for a period of two months with effect from 8-7-80, pending enquiry under Section 6 of the Cinematograph Act, 1952, as the Central Government is *prima facie* of the opinion that the film makes a mockery of Hindu mythology inasmuch as there are derogatory references to Lord Indra etc. Final orders will be passed as soon as the inquiry is completed.

#### **Export of Video Cassettes**

1199. SHRI RAMANAND  
YADAV:  
SHRI PRAKASH MEHROTRA:  
SHRI BHAGATRAM  
MARHAR:

Will the Minister of INFORMATION AND BROADCASTING be